

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5370
ANSWERED ON:09.05.2012
COMPLAINTS FROM CVC
Patel Shri Bal Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has received a number of complaints from the Central Vigilance Commission (CVC) for investigation and report;
- (b) if so, the total number of complaints received from the CVC during the last three years, year-wise and the nature of complaints;
- (c) whether there has been a considerable delay in investigation and reporting to CVC;
- (d) if so, the reasons therefor;
- (e) whether the Government proposes to speed up the investigation and report to CVC in a time bound manner; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): Complaints received in the Central Vigilance Commission (CVC) are dealt according to its Complaint Handling Policy. After receipt of the complaints in the Commission [including those received under Public Interest Disclosure and Protection of Informers (PIDPI) Resolution], the same are scrutinized and wherever specific and verifiable allegations involving vigilance angle/ corruption are noticed by the Commission, the complaints are forwarded to the appropriate agency (i.e. Chief Vigilance Officer (CVO) of the organization or Central Bureau of Investigation) to conduct investigation into the matter and report to the CVC. Time limit of 3 months has been provided to the CVOs for submission of investigation report to the Commission. Details of number of complaints received in the Commission and number of complaints sent for investigation and report to the organizations concerned for the last 3 years i.e. 2009, 2010 & 2011 are as under:-

Year	No. of complaints received including brought forward from previous year.	No. of complaints sent for Investigation Report.
2009	General Complaint 14348 PIDPI 377 140	1714
2010	General Complaint 16689 PIDPI 439 155	945
2011	General Complaint 17407 PIDPI 937 193	1023

(c) to (f): The Commission after careful consideration of all factors and with a view to ensuring promptness in the matters involving vigilance administration has prescribed a period of three months for completing investigation into a complaint and sending the report to the Commission by the CVOs. In so far as PIDPI complaints, the Commission has prescribed a period of one month for submission of investigation reports.

Under extant instructions of the Commission, it is not possible for completing investigations within the specified periods, the Chief Vigilance Officer of the Organizations/Departments concerned is required to personally look into the matter and send an interim reply/report to the Commission seeking extension of time limit, indicating the progress of investigation and reasons for delay without fail in each complaint case.

However, Commission has noted delay in submission of investigation reports on such complaints. As on 31.12.2011, a total of 1406 complaints were pending for submission of investigation reports with various Ministries/Departments/Organizations on which reports are awaited.

The Central Vigilance Commission is an independent authority with a statutory status conferred upon it on all issues relating to

vigilance administration. Wherever the Commission observes inordinate delay in investigation of complaints of serious nature by the organizations concerned, it, by invoking its powers under the Central Vigilance Commission Act, 2003, either summons CEOs/CVOs concerned with records/documents or the officers of the Commission are assigned to conduct direct inquiry into such complaints.